

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA

31/2025/EZ
ORIGINAL APPLICATION No. OF ~~2024~~/EZ

IN THE MATTER OF ;

Ansar Ali Khan

....APPLICANT.

-VERSUS-

THE STATE OF WEST
BENGAL & OTHERS.

....RESPONDENTS.



ORIGINAL APPLICATION

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11 FEB 2025

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Filed by :

Aranya Saha

ARANYA SAHA.

Advocate.

High Court At Calcutta.
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Ph No. 7044321175.
E-mail Id:ajeyochowdhury@gmail.com
Enrol No: F/1127/1527/2024
Counsel for the Applicant

Date :

Place : Kolkata





BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA

ORIGINAL APPLICATION No. OF 2024/EZ

IN THE MATTER OF ;
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...APPLICANT.

-VERSUS-

THE STATE OF WEST BENGAL & OTHERS.

...RESPONDENTS.

SYNOPSIS

Your applicant states that in the month of December 2023, preparations were taken by the accused herein for constructing a factory at the vacant land adjacent to the applicant's residential accommodation. Upon information from reliable sources the applicant came to know that the factory being constructed is devoid of all statutory compliances from the respondent authorities. Having learnt the same, in order to restrain the persons engaged in such illegal erection of a factory, the applicant and his family members had to face the brunt of being thrashed at the hands of the perpetrators engaged in the aforementioned illegal activities. Subsequently, the applicant brought the abovementioned set of events to the notice of the Respondent no.5 herein but no

discernable steps were taken by the law enforcing agency. Thereafter, the applicant being compelled by the inaction on the part of the Respondent no.5 herein, deemed it fit to bring the sequel of events before the Respondent no. 3 herein vide a representation dated November 11, 2024 to which the Respondent no.3 in a very mechanical manner issued a letter dated November 25, 2024 to the Respondent no.5 requesting to see if the factory was illegally erected had all statutory compliances in order but again no appropriate steps were taken. Again on December 05, 2024, the applicant made a representation addressed to the Respondent no.7 but yet no steps were taken, and as such, having no other viable option left, the applicant is before this Hon'ble Tribunal in order to seek judicial interference so that the integrity of the natural environment can be preserved to the best of one's ability.



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE, KOLKATA

ORIGINAL APPLICATION No. OF 2024/EZ

IN THE MATTER OF ;

Ansar Ali Khan son of Moteleb
Khan residing at Village & Post
Office-Malikbaria, Bagpul,
Habra-II, Police Station-
Ashoknagar, District-North 24
Parganas, West Bengal, Pin-
743702.

....APPLICANT.

-VERSUS-

1. The State of West Bengal
service through the Additional
Chief Secretary, Department of
Environment, 5th Floor,
Pranisampad Bhawan, Salt Lake



City, Block LB-II, Sector III,
Kolkata-700016.

E mail id – psecy.env-wb@gov.in

Ph-03322535130

2. Department of Panchayat
and Rural Development,
Government of West Bengal,
service through the Secretary
having it's office at Salt Lake
City, Sector-III, Block 7, HC
Road, Kolkata-700106.

E mail id – citizen.prd@gmail.com

Ph-03322535130

3. West Bengal Pollution
Control Board, service through
it's Member Secretary, having it's
office at Paribesh Bhawan, 10A,
Block-LA, Sector-III, Kolkata-
700106.

E mail id: [wpcb-
wb@bangla.gov.in](mailto:wpcb-wb@bangla.gov.in)



4. The District Magistrate & Collector, North 24 Parganas, having it's office at New Administrative Building, Barasat, Post Office-Barasat, District-North 24 Parganas, West Bengal, Pin-700124

Email id : dm-bar-wb@nic.in

Ph-03325846-202

5. The Officer-in-Charge, Ashoknagar Police Station, having it's office at Baigachi, Kalyangarh, West Bengal, Pin-743222.

Email id : ashoknagarthana@gmail.com

Ph-9147888153

6. Dighra Malickberia Gram Panchayat, service through the Panchayat Pradhan, having it's office at Village and Post Office-



Talsa, Police Station-Ashoknagar,
West Bengal, Pin-743234.

7. Block Development Officer,
Guma, North 24 Parganas having
it's office at Guma Rajibpur
Road, Baro Bamonía, North 24
Parganas, West Bengal, Pin-
743234.

Email id:bdohabra2@gmail.com

....RESPONDENTS.

MOST RESPECTFULLY SHEWETH :

1. The address of the Applicant is given above is for the service of notices of this application.
2. The address and contact details of the Counsel is as given above for the service of records of this application.
3. The address and contact details of the respondents are as given above for the purpose of service of this Application.



4. The application herein is a peace loving and law abiding citizen of India, having his permanent place of residence at the address as stated in the above cause title.
5. That the Respondent No.3 is the instrumentality of the Respondent No.1, i.e. the Department of Environment, State of West Bengal, who is responsible for overall supervision of the environment related issues. The Respondent No. 6 herein is a Panchayat which is constituted under Article 243B of the Constitution of India. The Respondent Nos.4, 5 and 7 are the instrumentality of the State of West Bengal, through which it maintains law and order and provides safety and security to the life and property of the citizens and also discharges statutory obligation on behalf of the State of West Bengal. The Respondents are therefore all "State" within the meaning of Article 12 of the Constitution of India. Since the accused has no right of hearing in the mode and manner of investigation, they have not been pleased as party respondents. Your applicant craves reference to the provisions of the statutes aforesaid for their true and proper interpretation for ascertaining their true meaning and effect and the law settled in this behalf. Your applicant further



craves leave to make appropriate submission of law at the time of hearing, if necessary.

6. The applicant begs to move this instant application under section 14, 15 and 20 of the National Green Tribunal Act, 2010 challenging the illegalities committed by the neighbours of the Applicant namely one Arabul Khan and Fazlu Khan both sons of Rahamat Ali Khan residents of Village & Post Office-Malikbaria, Bagpul, Habra-II, Police Station-Ashoknagar, District-North 24 Parganas, West Bengal, Pin-743702 in polluting the environment being aided by the respondent authorities.

FACTUAL MATRIX OF THE PRESENT CASE :

1. The applicant herein is a peace loving and law abiding citizen of India aged about Forty Five years, who is a permanent resident of the address as stated in the above cause title.
2. In the month of February, 2023, the applicant noticed that one Arabul Khan and Fazlu Khan both sons of Rahamat Ali Khan and their men and agents were taking preparations for



constructing a factory at the vacant land adjacent to the applicant's residential accommodation.

3. Noticing the same, the applicant enquired from the local residents of the area and came to know that the said persons were constructing a factory of embroidery in the said land.
4. The applicant came to know from reliable sources that the said factory was being constructed without obtaining the prior statutory permissions from the concerned offices of the respondent authorities.
5. Having learnt the same, the applicant tried to restrain the said persons from indulging in the said illegal activities. Facing such resistance, the said persons and their men and agents started beating the applicant and his family members and for which the applicant and his family members sustained bodily injuries. After the said incident, the applicant approached before the appropriate authorities and after the passage of few months, with a view to falsely implicate the applicant, the said accused also alleged certain allegations against the applicant herein.



6. Thereafter, since the said accused persons continued with their illegal activities, the applicant along with his other family members again raised their voices but again the said accused persons thrashed the applicant and his family members. Having been compelled, the applicant had informed the said incident to the office of the Respondent no.5 herein.
7. Although the Respondent No.5 herein is well aware of the said incident no discernable steps were taken by the Respondent No.5 herein in order to check and arrest the wrongful activities. Resultantly, the factory is in operation day and night creating cacophonous sounds which is much above the permitted decibels and therefore, the local residents have developed certain neurological disorder.
8. Being compelled, the applicant made a representation dated November 11, 2024 addressed to the Respondent No.3 and ventilated his grievance. The Respondent no.3 was further requested to look into the matter so that the illegal factory so constructed does not create further damage to the environment.



A Photostat copy of the representation dated November 11, 2024 is annexed hereto and marked as ANNEXURE – “A1”. Your Applicant craves reference to the same to ascertain its true meaning and effect.

9. Having received the said representation, the Respondent No.3 mechanically issued a letter being memo no.2201-PG/LD/03/2024 dated November 25, 2024 addressed to the Respondent no.5 and thereby requested to see that the said unit is running after obtaining necessary statutory licenses. The said memo was also forwarded to the applicant herein. A Photostat copy of the memo no.2201-PG/LD/03/2024 dated November 25, 2024 is annexed hereto and marked as ANNEXURE – “A2”. Your Applicant craves reference to the same to ascertain its true meaning and effect.
10. Having received the said memo, the applicant went to the office of the Respondent no.5 to enquire regarding the progress of the investigation but the applicant was not given any plausible explanation regarding the steps taken in that regard. Therefore, it is evident from the conduct of the Respondent no.5 that they are trying to shield the accused herein for the reasons best known to them.



11. As a last resort, the applicant once again ventilated his grievance by a representation dated December 05, 2024 addressed to the Block Development Officer, Guma, North 24 Parganas, the Respondent No.7 herein requesting him to take steps so that peace, harmony and tranquility would be restored.

A Photostat copy of the representation dated December 05, 2024 is annexed hereto and marked as ANNEXURE – “A3”. Your Applicant craves reference to the same to ascertain its true meaning and effect.

12. Since the aforesaid sequel of events has been brought to the notice of the respondent authorities, it is obligatory on the part of the instrumentality of the State agencies to take expeditious action for preventing the wrong doers from indulging in such hazards causing destruction to the environment and further endangering the life and livelihood of the inhabitants of the area at large. With a view to demonstrate the culpable omission on the part of the respondent authorities in facilitating the illegal activities of the accused, photographs were taken so as to vindicate their act or omission.



Photostat copies of the Photographs are annexed hereto and marked as ANNEXURE – “A4”. Your Applicant craves reference to the same to ascertain its true meaning and effect.

13. It is evident from the conduct of the respondent authorities that there has been a deliberate failure of the statutory obligation as envisaged under the Acts and Rules governing the field, and as such, the environment is being polluted owing to deliberate failure in discharging the statutory mandate as envisaged in the statutory provisions.
14. It is also evident from the photographs annexed with this application that notwithstanding there being a complaint filed by the applicant herein, no discernible approach was noticed for the reason best known to the law enforcing agencies. Rather it is discernable from the conduct of the Respondent No.3 that calculated approach has been taken with a view to wriggle out their responsibilities.
15. It is gleaned from the demeanor of the Respondent authorities that there has been a gross dereliction of duties on the part of the respondent authorities in not taking



appropriate steps debarring and/or restricting the accused from polluting the environment.

16. The instant application is being filed on the following grounds amongst others :

GROUND

- I. FOR THAT the purported action on the part of the respondent authorities is ex-facie arbitrary and there has been a colourable exercise of power in facilitating the accused to continue with the illegal activities. Therefore, the Respondent Authorities has shown sheer apathy in taking proactive steps, and as such, the same is required to be interfered with by this Hon'ble Court.
- II. FOR THAT despite receiving specific letter of complaint, the Respondent no.3 has mechanically requested the Respondent no.5 to look into the matter.
- III. FOR THAT the accused person are continuing with their illegal activities and are creating pollution and destroying the environment which warrants urgent judicial interference.



- IV. FOR THAT till date neither any inspection has been conducted by any of the respondent authorities nor any steps has been taken by the Respondent authorities to restrain the accused persons from polluting the environment any further.
- V. FOR THAT the purported action and culpable omission on the part of the respondent authorities are required to be examined by this Hon'ble Tribunal by passing appropriate directives upon the authorities so that the statutory obligations which ought to have been discharged with should be discharged in a time bound manner.
- VI. FOR THAT the purported action and culpable omission on the part of the Respondent Authorities are, otherwise, bad in law and required to be reviewed by this Hon'ble Court.
17. The applicant herein has not taken out any other application in respect of the self same cause of action.
18. The applicant craves leave to make appropriate submissions of law at the time of hearing.



19. This application is bona fide and made for the ends of justice.

LIMITATION

The Applicant is filing the present application under section 14, 15 and 20 of the National Green Tribunal Act, 2010 in regard to the illegally constructed factory at Village & Post Office-Malikbaria, Bagpul, Habra-II, Police Station-Ashoknagar, District-North 24 Parganas, West Bengal, Pin-743702 and using the same for production purposes at the cost of jeopardizing the environment. The last representation was made by the Applicant on December 05, 2024 and since no steps were taken by the respondent authorities, the cause of action is still continuing day by day and therefore this instant application is within the period of limitation as prescribed under section 14(3) of the National Green Tribunal Act, 2010.

INTERIM PRAYER

Hon'ble Tribunal may be pleased to direct the District Magistrate & Collector, North 24 Parganas, the Respondent No.4 to immediately stop the factory from operating till the disposal of the Original Application.



PRAYER

In the present circumstances and in the interest of justice, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to pass an order:

- 1) Directing to constitute a joint committee of District Magistrate & Collector, North 24 Parganas, officer of West Bengal Pollution Control Board, Officer-in-Charge, Ashoknagar Police Station and the Panchayat Pradhan of Dighra Malickberia Gram Panchayat and/or any other officers as the Hon'ble Tribunal deems fit to cause an inquiry followed by inspection and submit its reports before the Tribunal.
- 2) Direct the Respondent Authorities to cause an inspection upon the subject premises and if the said factory is found to be operating without any license or sanction and/or not following any other statutory norms, cause to demolish such illegal construction to protect the original form of the land.



- 3) Fix the accountability/responsibilities of the concerned respondent authorities for their inaction and willful dereliction of duties causing damage to the environment.
- 4) Impose Fine and Environment Compensation on the accused persons as there is irreparable loss to the environment and huge pollution due to the illegal activities undertaken by the accused.
- 5) Pass any other order or directions that this Hon'ble Court may deems fit and proper in the facts and circumstances of the present case.

অন্যান্য আর্জি স্থান

DEPONENT

: THROUGH :

Aranya Saha

ARANYA SAHA.

Advocate.

High Court At Calcutta.
7 Old Post Office Street,
Ground Floor, Room No: 8,
Kolkata-700001. (033)22627342
Ph No. 9674740440.
E-mail Id:aranyasahahc@gmail.com
EnrolNo : F/1431/2017
Counsel for the Applicant

Ajeyo Chowdhury

AJEYO CHOWDHURY.

Advocate.

High Court At Calcutta.
7 Old Post Office Street,
Ground Floor, Room No: 8,
Kolkata-700001.
Ph No. 7044321175.
E-mail Id:ajevochowdhury@gmail.com
Enrol No: F/1127/1527/2024
Counsel for the Applicant



VERIFICATION

I, Ansar Ali Khan son of Moteleb Khan aged about 45 years by Faith-Islam, by Occupation-Farmer residing at Village & Post Office-Malikbaria, Bagpul, Habra-II, Police Station-Ashoknagar, District-North 24 Parganas, West Bengal, Pin-743702 do hereby verify that the contents of the Paragraph Nos. 1 to 19 are true to the best of my knowledge and I have not suppressed any material fact.

মোস্তাফিজ আলি খান



Sl. No. 16/25

18



AFFIDAVIT

I, Ansar Ali Khan son of Moteleb Khan aged about 45 years by Faith-Islam, by Occupation-Farmer residing at Village & Post Office-Malikbaria, Bagpul, Habra-II, Police Station-Ashoknagar, District-North 24 Parganas, West Bengal, Pin-743702 do hereby solemnly affirm and declare as follows:

1. I am the Petitioner of this instant case. I am well acquainted with the fact and circumstances of this instant case and I am competent to affirming this affidavit.
2. The averment stated in the foregoing Paragraphs are true to my knowledge and believe which I verily believe to be true and

Ananya Saha
Adv.
F/1431/2017

আনসার আলি খান

DEPONENT

VERIFICATION

Verified on this 11th day of January, 2025 by self and the contents of the above mentioned affidavit are true and correct and nothing material has been suppressed.

Ananya Saha
Adv.

F/1431/2017

আনসার আলি খান

DEPONENT

L.T.I.(s)/Signatures(s) of the
Executants attested by me on Identification

NARENDRA PRASAD GUPTA, NOTARY
Advocate, HIGH COURT, KOLKATA
Regd. No.-13823/2018, Govt. India

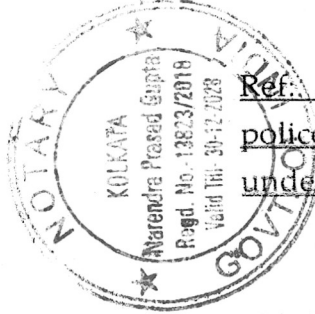
11 FEB 2025

NARENDRA PRASAD GUPTA
NOTARY
GOVERNMENT OF INDIA
REGN. NO.-13823/2018
&
ADVOCATE, HIGH COURT CALCUTTA
8, Old Post Office Street (Ground Floor)
Opp. F-Gate (High Court)
Mob: 9830370074
9830369990

1 - ~~20~~ - 19 -

To (Santanu Samanta P.O. Cell)
The Pollution Control Officer
Pollution Control Board,
Paribesh Bhavan Canteen,
10A, Broadway Rd, LA Block,
Sector-3, Bidhannagar, Kolkata,
West Bengal - 700106.

Date: November, 2024



Ref: An application for rendering necessary police help and legal assistance to the undersigned

Respected Sir,

With due respect I would like to draw your kind attention to the following facts for your information and necessary action in the matter: -

That I along with other family members which is comprising of more than 20 persons are permanent residents of the address mentioned herein below and has been residing there for more than 20 years uninterruptedly which is also within the jurisdiction of your good office.

However, with deep pain in my heart this is to inform you that two of my neighbours namely Arabul Khan and Fazlu Khan both sons of Rahamat Ali Khan permanent residents of Bagpul, Khanpara, P.O.- Malikberia, P.S.- Ashokenagar, Dist.- North 24 Parganas, Pin- 743702 have started a factory of embroidery at the adjacent plot of land to my residence. Accordingly, for the purpose of smooth running of the factory they have installed various electronic machines like 22 ft. long computerised machines and other several attachments inside the factory.

Be it mentioned here that at the very inception the above named neighbours have neither obtained any governmental certification, licenses and/or other necessary permissions from the concerned authorities nor are in any way following the norms of the law of the land in any manner whatsoever. Moreover, the factory keeps of running for 24X7 by way of several labours working over there at different shifting intervals.

It is worth mentioning here that the machines so installed in the said factory generates certain cacophonous sounds causing immense mental disturbances to the locales resulting in an inhabitable condition for them. With

every passing day, the residential conditions of our locality is turning from bad to worse as the children are not being able to concentrate on their studies, the ill-sounds are adding to more hazardous consequences to old age ailments for the elderlies and senior citizens. A lady of our locality has already developed certain diseases in her ears for the mindboggling sounds for which she is being treated at R.G. Kar Hospital, Kolkata on a regular basis.

It is unfortunate to state that the labours of the factory keeps on passing various illicit comments being blended with other immoral remarks touching upon the moral chastity and family pedigree of the locale women for which it has become impossible for the women of our locality to pass-by the factory with their heads heled high. Being unable to withstand any further humiliation we have time and again requested them either to shift the location of the factory or to continue with the same after obtaining necessary permissions from the concerned departments but all our such requests feel into the deaf ears and none of them paid any heed to our intimations.

Under such serious sets of circumstances, I request you to kindly look into the matter and bind the two of my neighbours namely Arabul Khan and Fazlu Khan and their other associates as per the law of the land at the earliest opportunity otherwise the peace, harmony and tranquillity of our lives would be prejudiced at the greatest extent and we would be deprived of having natural justice in the matter.

Thanking You in anticipation

Sincerely Yours'

ANSAR ALI KHAN

(ANSAR ALI KHAN)

Son of Late Motaleb Khan
Resident of Bagpul Khanpara,
P.O.- Malikberia, P.S.-
Ashokenagar, Dist.- North 24
Parganas, Pin- 743702
Mob:-





WEST BENGAL POLLUTION CONTROL BOARD
(Department of Environment, Government of West Bengal)
PG Cell and ANA&T Cell, Mani Square, 8th floor
Block / Space-8IT on Western Side,
164/1, Maniktala Main Road, Kolkata-700054
Ph.: 033-2202 3130 Website: www.wbpcb.gov.in

Complain Docket No. PCB9837
Memo No. : 2201 -PG/LD/03/2024

Dated: 25-11-2024

To
The Officer in-charge
Ashoknagar Police Station,
Naihati - Habra Road,
Baigachi,
PO- Ashokenagar,
Ashoknagar Kalyangarh,
Pin- 743222.

Sub: Complaint regarding creation of severe nuisance due to the operation of an embroidery factory located at Bagpul Khanpara, PO -Malickberia, PS -Ashoknagar, Dist- North 24 Parganas, Pin -743702.

Sir/Madam,

Enclosed please find herewith a complaint received by the State Board from Ansar Ali Khan through letter by post against the respondent Arabul Khan& Fazlu Khan located at Bagpul Khanpara, PO -Malickberia, PS-Ashoknagar, Dist:North 24 Parganas, Pin -743702.

You are requested to see that the unit of Arabul Khan& Fazlu Khan in question runs only after obtaining necessary statutory license including valid trade license and other license from relevant authorities.

In case of any non-compliance, you are at liberty to take appropriate action in accordance with law with an intimation to the state Board and to the complainant.

Yours faithfully,

Senior Scientist and In-Charge
Public Grievance Cell

Dated:25-11-2024

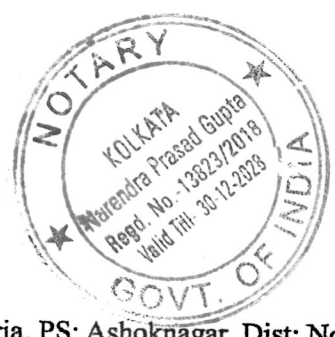
Encl: As Stated

Memo No. 2201 -PG/LD/03/2024

(1-2)

Copy forwarded for information to: -

1. Ansar Ali Khan, Bagpul Khanpara, PO - Malickberia, PS: Ashoknagar, Dist: North 24 Parganas, Pin: 743702.
2. The Environmental Engineer & In- Charge, Barrackpore Regional Office, Panpur More, Kalyani Expressway, Vill- Panpur, P.O.- Narayanpur, Dist- 24Pgs(N), Pin-743126.



Senior Scientist and In-charge
Public Grievance Cell

O/c.

< 25 - 22 -

1

ANNEXURE

"A-3"
"0005"

To
The Block Development Officer, Guma
Guma, Baro Bamonnia,
North 24 Parganas,
West Bengal - 743234.

Date: December, 2024

Ref: An application for rendering necessary police help and legal assistance to the undersigned

Respected Sir,

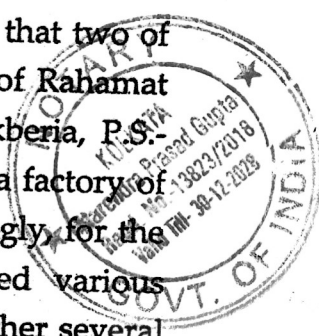
With due respect I would like to draw your kind attention to the following facts for your information and necessary action in the matter: -

That I along with other family members which is comprising of more than 20 persons are permanent residents of the address mentioned herein below and has been residing there for more than 20 years uninterruptedly which is also within the jurisdiction of your good office.

However, with deep pain in my heart this is to inform you that two of my neighbours namely Arabul Khan and Fazlu Khan both sons of Rahamat Ali Khan permanent residents of Bagpul, Khanpara, P.O.- Malikberia, P.S.- Ashokenagar, Dist.- North 24 Parganas, Pin- 743702 have started a factory of embroidery at the adjacent plot of land to my residence. Accordingly, for the purpose of smooth running of the factory they have installed various electronic machines like 22 ft. long computerised machines and other several attachments inside the factory.

Be it mentioned here that at the very inception the above named neighbours have neither obtained any governmental certification, licenses and/or other necessary permissions from the concerned authorities nor are in any way following the norms of the law of the land in any manner whatsoever. Moreover, the factory keeps of running for 24X7 by way of several labours working over there at different shifting intervals.

It is worth mentioning here that the machines so installed in the said factory generates certain cacophonous sounds causing immense mental disturbances to the locales resulting in an inhabitable condition for them. With every passing day, the residential conditions of our locality is turning from bad to worse as the children are not being able to concentrate on their studies,



Date: 05 DEC 2024

Signature: _____
Officer of the BDO, Habra-II Block, North 24 Pgs.

- 26 - 23 -

2

the ill-sounds are adding to more hazardous consequences to old age ailments for the elderlies and senior citizens. A lady of our locality has already developed certain diseases in her ears for the mindboggling sounds for which she is being treated at R.G. Kar Hospital, Kolkata on a regular basis.

It is unfortunate to state that the labours of the factory keeps on passing various illicit comments being blended with other immoral remarks touching upon the moral chastity and family pedigree of the locale women for which it has become impossible for the women of our locality to pass-by the factory with their heads heled high. Being unable to withstand any further humiliation we have time and again requested them either to shift the location of the factory or to continue with the same after obtaining necessary permissions from the concerned departments but all our such requests feel into the deaf ears and none of them paid any heed to our intimations.

Under such serious sets of circumstances, I request you to kindly look into the matter and bind the two of my neighbours namely Arabul Khan and Fazlu Khan and their other associates as per the law of the land at the earliest opportunity otherwise the peace, harmony and tranquillity of our lives would be prejudiced at the greatest extent and we would be deprived of having natural justice in the matter.

Thanking You in anticipation

Sincerely Yours'

ANSAR ALI KHAN

(ANSAR ALI KHAN)

Son of Late Motaleb Khan

Resident of Bagpul Khanpara,

P.O.- Malikberia, P.S.-

Ashokenagar, Dist.- North 24

Parganas, Pin- 743702

Mob:-

8927572215



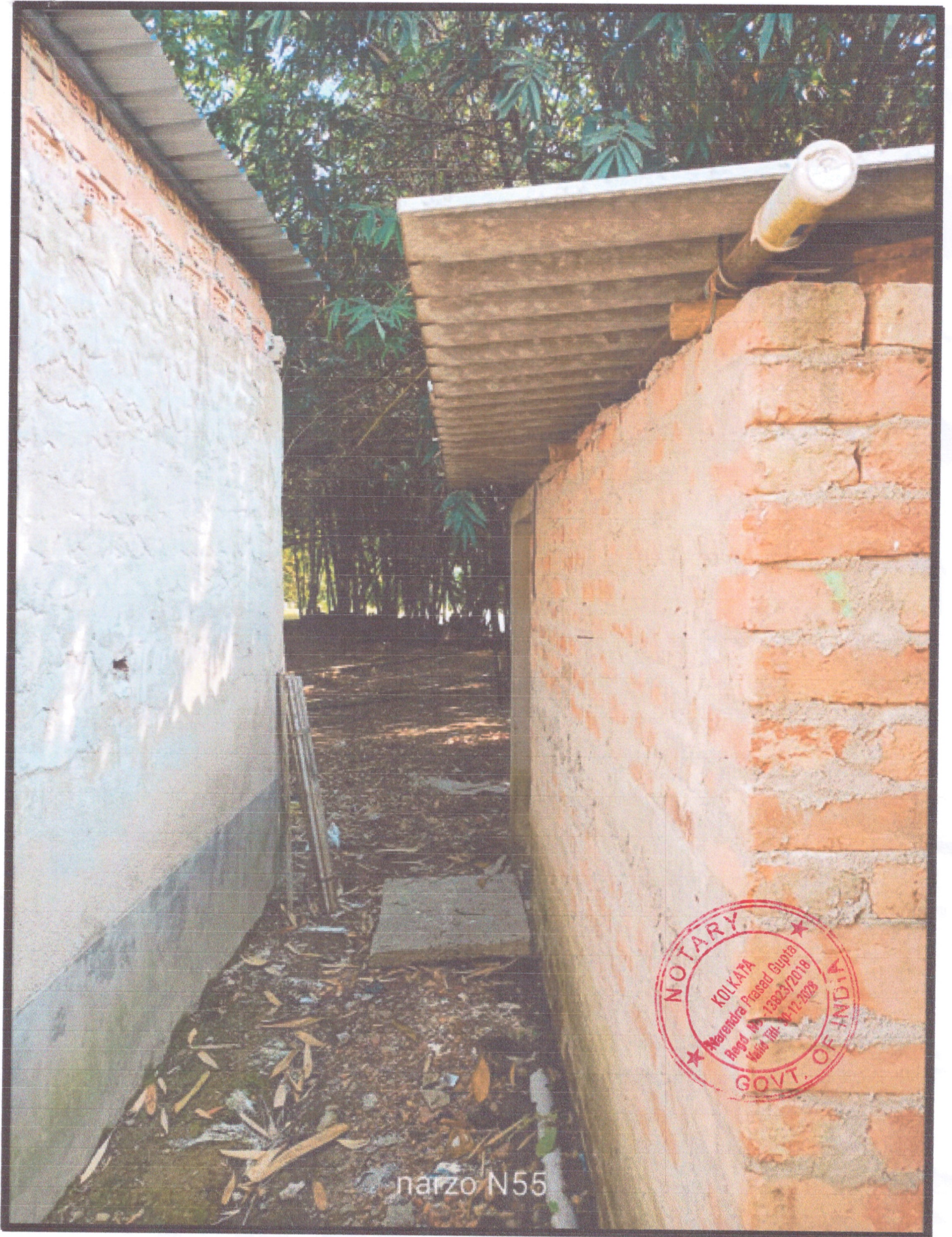
- 27 -
- 24 -

ANNEXURE - "A-4"



NOTARY
KOLKATA
Akarendra Prasad Gupta
Regd. No. - 13823/2018
Valid Till - 30-12-2028
GOVT. OF INDIA



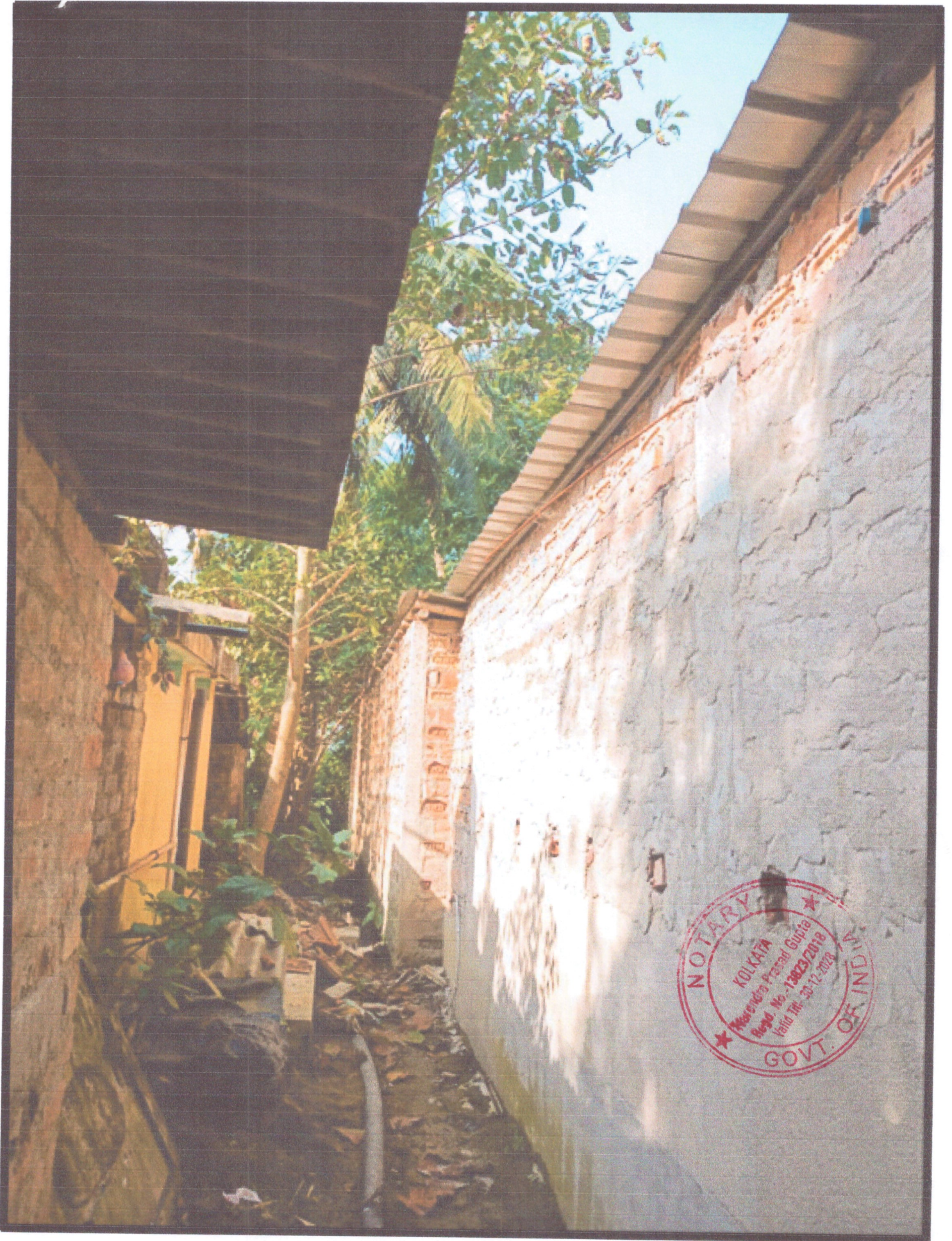


NOTARY
KOLKATA
Arunendra Prasad Gupta
Regd. No. 13982/2018
Valid till: 01-12-2028
GOVT. OF INDIA

narzo N55



NOTARY
KOLKATA
Aparendra Prasad Gupta
Regd. No. - 13823/2018
Valid Till - 30-12-2028
GOVT. OF INDIA



NOTARY
KOLKATA
Moreswami Prasad Gupta
Regd. No. - 13023/2018
Valid till - 31-12-2023
GOVT. OF INDIA

"VAKALATNAMA"

Hon'ble National Green
IN THE COURT OF THE LEARNED Tribunal AT
Eastern Zone, KOLKATA

CASE NO. 20 24/EZ

ANSAR ALI KHAN

ANSAR ALI KHAN

Plaintiff

Applicant

Appellant

-Versus-

THE STATE OF WEST BENGAL & ORS

Defendant

Opp. Party

Respondent

KNOW ALL MEN by these that I/We Ansar Ali Khan Petitioner/Applicant do hereby in my/our and my/our behalf constitute and appoint Mr Aranya Saha as my true and lawful pleader/Advocate & Attorney to appear and act for me/us in the matter noted above to file suit, written statement, conduct suit, appeal from original suit order etc. and for the purpose to do all acts and thinks, whatsoever in that connection including compromise of the above matter, depositing in or withdrawing money from filing or taking out of appear, document and payment order from Court, referring matter in dispute between the parties here to arbitration, released from attachment, filing execution or miscellaneous cases and other petitions, bidding at execution sale, obtaining payment from us out of court, withdrawing custody, and other fees and doing on my/our behalf such other acts in the above matters as are necessary and proper. I/We hereby agreeing to ratify and confirm all acts so done by the said Advocate or Attorneys as my/our own acts and as if done by me/us to all intends and purposes.

Dated:

:-NAME OF THE ADVOCATES:-

ARANYA SAHA
ADVOCATE
HIGH COURT, CALCUTTA
7, Old Post office Street
Room No- 8, Ground Floor.
Kolkata- 700002
Ph No- 9674740460
Enrolment No- F/1431/2017

AJEYO CHOWDHURY
ADVOCATE
High Court, Calcutta
7 old Post office Street
Room No- 8; Ground Floor.
Kolkata - 700002
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Enrolment No- F/1127/1527/2024

RECEIVED VAKALATNAMA DIRECTLY FROM THE EXECUTANTS, BEING SATISFIED ACCEPTED BY ME / US

Arunya Salhe
Advocate
F/1431/2017.

Ajeys Chanthury
Advocate
F/1127/1527/2024

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